

\214A

C.A.No. 936-938 OF 2001
ITEM No.30

Court No. 1

SECTION IIIA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No.936-938/2001

INDICARB LTD

Appellant (s)

VERSUS

STATE OF TAMIL NADU & ORS

Respondent (s)

(With Appln(s). for impleading party and directions) (for directions)

With

W.P(C)No.409/1997 (with appln.for directions and directions and office report),C.A.No.939/2001 (with appln.for impleading party and with prayer for interim relief and office report) ,W.P(C)No.180/1998,W.P(C)No.199/1998,
W.P(C)No.206/1998,W.P(C)No.249/1998,W.P(C)No.268/1998,W.P(C)No.273/1998,
W.P(C)No.374/1998(with appln.for stay),W.P(C)No.504/1998 (with office report),W.P(C)No.505/1998 (with office report),W.P(C)No.565/1998 (with office report),W.P(C)No.654/1998,W.P(C)No.30/1999,C.A.No.955/2001 (with prayer for interim relief),W.P.(c)92/99,W.P.(c)96/99,W.P(C)No.112/1999,W.P(C)No.119/1999,

W.P(C)No.136/1999,W.P(C)No.167/1999,C.A.No.957-964/2001 (with prayer for interim relief and office report),W.P(C)No.219/1999,W.P(C)No.221/1999 (with appln. for stay and exemption from filing O.T.),W.P.(c) 5/98, CA 972-973/2001 (with appln. for c/delay in filing SLP and with prayer for interim relief and office report),W.P.(c) 420/99, W.P.(c) 423/99, W.P.(c) 98/99,W.P.(c) 382/99 (with office report),W.P.(c) 392/99 (with office report),W.P.(c) 510/99, W.P.(c) 543/99, W.P.(c) 139/2000, W.P.(c) 154/2000, W.P.(c) 253/2000,W.P.(c) 279/2000, W.P.(c) 146/2000 (with office report),W.P.(c) 278/2000,(with appln. for ex-parte stay and office report),W.P.(c) 327/2000, W.P.(c) 145/2000, W.P.(c) 400/2000,CA 993-995/2001 (with prayer for interim relief and office report),CA 997/2001 (with prayer for interim relief and office report), CA 1649-1654/2001 (with appln. for directions and c/delay in filing rejoinder and impleading party and the name of the appellant and with prayer for interim relief and office report),W.P.(c) 110/2000 (with appln. for permission to place addl. documents on record and interim relief and stay and permission and office report),W.P.,(c) 615/2000 (with appln. for permission to place addl. documents on record and stay and permission),W.P.(c) 268/2001,SLP (c) 18556/2001 (with prayer for interim relief and office report),W.P.(c) 547/2001 (with appln. for stay and permission to file addl. documents as compilation vol.II), W.P.(c) 540/2001 (with appln. for ex-parte stay),W.P.(c) 534/2001 (with appln. for ex-parte stay),W.P.(c) 570/2001 (with appln.for stay), W.P.(c) 3/2002,W.P.(c) 17/2002,W.P.(c) 44/2002 (with appln .for stay),W.P.(c) 20/2002,W.P.(c) 157/2002, SLP (c) 6110/2002 (with prayer for interim relief),SLP (c) 6189/2002 (with prayer for interim relief),SLP (c) 6251/2002 (with prayer for interim relief), SLP ©

6281/2002 (with prayer for interim relief),W.P.(c) 156/2002,W.P.(c) 207/2002,WP(c) 329/2002, SLP(c) 12076/2002 (with appln . For impleading party and exemption from filing c/c of the impugned judgment and with prayer for interim relief),W.P.(c) 282/2002,W.P(c)303/2002,W.P.(c) 407/2002,W.P.(c) 304/2002,W.P.(c) 415/2002,W.P.(c) 426/2002,W.P.(c) 432/2002 (with appln.for stay),W.P.(c) 458/2002,W.P.(c) 597/2002 (with appln.for stay),W.P.(c) 253/2002 (with appln.for directions and stay),W.P.(c) 107/2003 (with appln. for stay),W.P.(c) 181/2003 (with appln. for stay and office report), W.P.(c)182/2003 (with appln . For stay),W.P.(c) 213/2003 (with appln. for permission to change the name of the petitioner and stay),W.P.(c) 316/2003 (with appln. for stay),W.P.(c) 318/2003 (with appln. for stay),W.P.(c) 320/2003 (with appln. for stay),W.P.(c) 335/2003 (with appln. for stay),W.P.(c) 336/2003 (with appln. for stay),W.P.(c) 343/2003 (with appln. for stay),W.P.(c) 344/2003 (with appln. for stay),W.P.(c) 345/2003 (with appln. for stay),W.P.(c) 346/2003 (with appln. for stay),W.P.(c) 347/2003 (with appln. for stay),W.P.(c) 356/2003 (with appln. for stay),W.P.(c) 357/2003 (with appln. for stay),W.P.(c) 358/2003 (with appln. for stay),W.P.(c) 359/2003 (with appln. for stay),W.P.(c) 360/2003 (with appln. for stay),W.P.(c)

Date : 23/01/2004 These Petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE S.B. SINHA
HON'BLE MR. JUSTICE S.H. KAPADIA

For Appellant/ (s)Mr. T.L.V. Iyer, Sr. adv.
Petitioner(s) Mr. P.N.Ramalingam, Adv.

Mr. V. Balaji, Adv.
Ms. T.S.Shanthi, Adv.
Ms. Aarthi Radhakrishnan, Adv.
Mr. A.T.M. Sampath,Adv.

Mr. T.L.V. Iyer, Sr. Adv.
Mr.P.N. Ramalingam,Adv.

Mr.K.K.Mani,Adv.
Mr. R.L. Ramani, Adv.
Mr. Kumar Kartikaya, Adv.

Mr.K.V.Vijaykumar,Adv.

Mr. Sanjiv Sen, Adv.
Ms. Nandini Gore, Adv.
Mrs.Manik Karanjawala,Adv.

Mr.Rakesh K.Sharma,Adv.

Mr.Sanjay R. Hegde,Adv.

Mr. Joseph Vellapally, Sr. adv.
Mr.Praveen Kumar,Adv.
Mr. R.V.Prasad, Adv.

Mr.V. Balachandran,Adv.

Mr.Sunil Kumar Jain,Adv.

Mr.P.H. Parekh,Adv.

Mr. U.A. Rana, Adv.
Mr. Arvind Kumar, Adv.
Mr. Sandeep Kharel, Adv.
M/s.Gagrat & Co.

Mr. Altaf Ahmed, ASG
Mr.Ashok Kumar Gupta,Adv.
Ms. Farrukh Rasheed, Adv.

Mr.M.N. Shroff,Adv.

M/s.P.H. Parekh & Co.
For the State of
Tamil Nadu Petnr/Res.Mr. A.K.Ganguli, Sr. Adv.

Mr. Ragavendra, Adv.
Mr. Gopala Krishnan, Adv.
Mr. Abhay Kumar, Adv.
Mr. S. N. Jha, Adv.
Mr.Subramonium Prasad,Adv.

For the State of
Kerala Ptnr./Res.Mr.K.R.Sasi Prabhu,Adv.

For the State of
Meghalaya Ptnr./Res. Mr.Ranjan Mukherjee,Adv.

For the State of
Rajasthan Ptnr./Res.Mr.Ranji Thomas,Adv.
Mrs. Bharati Upadhyaya, Adv.

for Mr. V. N. Raghupathy, Adv.

For Respondent (s)
Mr.Guntur Prabhakar,Adv.

Mr. K.C.Kaushik, Adv.
Ms.Kiran Bhardwaj, Adv.
Mrs.Anil Katiyar,Adv.
Mr. D.S. Mahra, Adv.

M/s.Sinha & Das,

Mr. Ravindra K. Adsure, Adv.
Mr.Mukesh K.Giri,Adv.

Mr. Soli J. Sorabjee, AG
Mr. Raju Ramchandran, ASG
Mr. R. A. Bhatt, Sr. Adv.
Ms. Neera Gupta, Adv.
Mr. Satish Kapoor, Adv.
Mr.Rajiv Tyagi, Adv.
Mr.B.V.Balram Das,Adv.

Mr.Sanjay R.Hegde,Adv.

Mr. Archana Gupta, Adv.
Mrs.Hemantika Wahi,Adv.

Mr.J.S.Attri,Adv.

Mr.R.C. Verma,Adv.

Mr.G.Prakash,Adv.

For the State of
AssamMs. Krishna Sarma, Adv.
Mrs. Asha G. Nair, Adv.
Mr. Niraj Kumar, Adv.
for M/s. Corporate Law Group, Advs.

Mrs.Revathy Raghavan,Adv.

Mr.V.Krishnamurthy,Adv.

Mr.B.B. Singh,Adv.

For Government of
PondicherryMr.V.G. Pragasam,Adv.

Mr.Sushil Kumar Jain,Adv.

Mr.Naresh K.Sharma,Adv.

Ms.Kamini Jaiswal,Adv.

Mr.Gopal Balwant Sathe,Adv.

Mr.R.S. Suri,Adv.

Mr.Anil Kumar Tandale,Adv.

Mr.N. Ganpathy,Adv.

Mr.K.R. Nagaraja,Adv.

Mr.B.S. Banthia,Adv.
Mr. Naveen Sharma, Adv.

Ms.Sandhya Goswami,Adv.

Mr.K. Ram Kumar,Adv.

Mr.Radha Shyam Jena,Adv.

Mr. Sakesh Kumar, Adv.

Mr. Satish Kumar Agnihotri,Adv.

Mr.A.Mariarputham,Adv.

Mr. P.Parmeswaran,Adv.

Mr.Javed Mahmud Rao,Adv.

Mr. S.Guru Krishna Kumar, Adv.

Mrs. Srikalaa G.K., Adv.

Mr. Rakesh Kumar Singh, Adv.

Mr.S.R. Setia,Adv.

Mr.Mahabir Singh,Adv.

Mr.Anil Shrivastav,Adv.

Mr.Janaranjan Das,Adv.

Mr. Swetaketu Mishra, Adv.

Ms. Moushumi Gahlot, Adv.

Mr. S. Nanda Kumar, Adv.

Mr. M. Yogesh Kanha, Adv.

Mr. R. Suresh, Adv.

Mr. Venkatesh Perumal, Adv.

Mr. K. V. Vijayakumar, Adv.

For State of W.B.Mr.Tara Chandra Sharma,Adv.

Ms. Neelam Sharma,Adv.

Mr.D.S.Mahra,Adv.

Mr.Vinay Kumar Garg,Adv.

Mr.Ramesh Babu M.R.Adv.

Mrs.Sushma Suri,Adv.

For the State of

Punjab Mr. H. M. Singh, Adv.

Ms. Shabana Saifi, Adv.

Mr. Anil Hooda, Ad.

Mr. R. S. Suri, Adv.

Mr. Kaushal Yadav, Adv.

For the State of GoaMr. A. Subhashini, Adv.

UPON hearing counsel the Court made the following

O R D E R

List these matters on 3rd February, 2004.

(Pawan Kumar)
Court Master

(Janki Bhatia)
Court Master